

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
Original Application No. 152 OF 2023

IN THE MATTER OF:

Rajaram C. Iyer

.....Applicant

Versus

Govt. of NCT of Delhi & Ors.

.....Respondents

**STATUS REPORT ON BEHALF OF THE MUNICIPAL CORPORATION OF DELHI IN COMPLIANCE OF THE ORDER DATED 24.03.2023 PASSED BY THIS HON'BLE TRIBUNAL.**

**MOST RESPECTFULLY SHOWETH:**

Affidavit of Sh. Rajit Kumar S/o Sh. Brajesh Kumar, Aged about 34 years, Assistant Director Horticulture, Shahdara (South) Zone, Municipal Corporation of Delhi, on behalf of the MCD.

I the above named deponent do hereby solemnly affirm and declare here as under:-

1. That I am presently working as Assistant Director Horticulture, Shahdara (South) Zone, Municipal Corporation of Delhi and fully

conversant with the facts of the case on the basis of the record maintained and made available in this regard and as such am competent to depose and swear the present affidavit on behalf of the respondent/MCD.

2. That the present application was filed by the applicant complainant against Buddha Park adjoining Pocket-I, Metro station (Pink Line) and it is alleged that park in question is being illegally used for organizing various social events, functions and weddings in connivance with the MCD, mafia and the organizers use Diesel Generators for supplying electricity and play loud music for entertainment causing noise pollution beyond permissible limits disturbing and adversely affecting the residents particularly infants and aged people living in the area.

3. That the present matter was listed before this Hon'ble National Green Tribunal on 24.03.2023 wherein this Hon'ble NGT passed directions as follow:-

*"2. Prima facie, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010.*

3. Let notices alongwith copies of the application and documents attached therewith be issued to respondents no. 1 to 3, in the first instance, requiring them to file their reply/response to the allegations made in the application within two weeks by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of image PDF."
4. That the total number of parks in the jurisdiction of Shahdara (South) Zone, MCD is approx. 1423 having an area aprox of 426.487 acres. Out of which only 13 number of parks are available for booking out of which only 02 number of parks are available for booking for marriage purpose only and 10 number of parks were used for religious functions and Ramleela, Durga Puja etc. Further one park is temporary closed at this stage for the booking purpose. Copy of parks is annexed as **Annexure 'A'** (colly).
- (a) The subject park is allowed to be booked for marriage and party purposes vide order dated 15.09.2021 as per the policy of answering respondent/MCD with certain terms and conditions. Copy of policy dated 15.09.2021 and copy of list of 43 Community Halls, Barat-Ghars is annexed as **Annexure 'B'** (colly).
- (b) That as per the information available in public domain there are approximately 43 Community Halls, Barat-Ghars under the jurisdiction of Shahdara (South) Zone for holding marriages and

social functions for the general public. Since the space is not adequate, the Corporation is utilizing the Parks in limited manner for the reasons given herein below. copy of list of 43 Community Halls, Barat-Ghars is annexed as **Annexure 'C'** (colly).

5. That Hon'ble NGT in case titled as President, Budhela Welfare Association V/s Govt. of NCT of Delhi in OA No.515/2019 passed directions against use of parks for being used for social and marriage functions. Copy of order dated 04.02.2021 is annexed as **Annexure 'D'**. That the orders passed by Hon'ble NGT were challenged before Apex court.
6. That the Hon'ble Supreme Court of India vide order dated 02.08.2021 stayed the operation of judgment dated 04.02.2021 passed by Honble NGT in civil appeal titled as North Delhi Municipal Corporation V/s President Budhela Welfare Association & Anr. In Civil Appeal No.15182/2021, inter-alia allowing the appeal and directed that *Accordingly, there will be stay of the operation of judgment and order under appeal. It is made clear that the directions of the Hon'ble Court in case titled M.C. Mehta V/s Union of India reported in (2009) 17 SCC 683 with regard to use of parks shall strictly be adhered to, and in no circumstances, shall use of parks for the purposes as mentioned in the said judgment be permitted for more than 10 days in a month.* These directions

passed by Hon'ble Apex Court are annexed herewith as Annexure 'E'.

7. That the holding of social functions undermines the utility of such Parks but the Corporation is mindful of the said fact and therefore takes all necessary steps to uphold the recreational and utility of such Parks by holding regular service and inspection of the Parks where functions are allowed. It has been found in the surveys that most of such Parks are lying barren without any grass and shrubs in the Parks. It is also be noticed that there are very few trees in these Parks as compared to other ornamental/ ordinary Parks maintained by the Department. Consequently, the Department has done green landscaping by planting trees in the periphery and maintaining green belt along the boundary as to give aesthetic look to these Parks. Wherever possible green lawns in the Park are being created. These Parks are open for playing of children when not booked. Further such parks are not used for immersion of Idols / Chhat Pooja / Ganesh Visarjan etc. It is further submitted that special areas in the Parks have been earmarked for cooking and for use of generator during the functions. A board showing the landscape plan of the sites is placed in all such Parks and the Department makes sure that the above said plan of the Park is complied with by the function organizers. In case of any damage, the Department

would recover the same from security deposits of the organizers. All the above said efforts have helped in complying with the basic concern of the Courts with regard to preserving the green, recreational and aseptic use of the land. It is respectfully submitted that the social functions in such Parks are usually held at night and there are Chowkidars of the Horticulture Department deputed to overlook such activities.

8. That as per the order of this Hon'ble Court the East Delhi Municipal Corporation has constructed new Community Halls post 2012 in addition to the Community Halls which are being used to for various social functions. However, the number of Community Halls and other areas are not sufficient to meet the need of the public at large of Delhi for holding social functions. The Parks therefore are essential to cater to the needs of the public due to paucity of space and Community Halls for holding social functions.
9. That every person is not affluent and is not in a position to book Resorts and Private Marriage Houses for their social functions. Online booking of such Parks for limited days is cheap and efficacious for the general less affluent population of the City.

10. That more Community Halls and similar places for holding social functions have not come due to constraints of space and funds. However, the answering respondent submits that some Community Halls have been constructed and more are in the pipeline of being constructed but the same do not match up with the ever increasing need of the City.
11. That Section 42 (x) in relation to obligatory function of a Corporation provides that it should be incumbent to the Corporation to make adequate provisions by any means and measures for the fulfillment of any other obligations imposed by or under the Act or any other law for the time being in force. The East DMC is thus obliged under this Section to have notified the policy in continuation of the earlier policy as approved by the Hon'ble High Court of Delhi. Moreover, the preparation of plans for economic development and social justice and the fulfillment of any other obligation imposed by or under the DMC Act or any other law for the time being in force is an obligatory function of the Corporation.
12. That in Indian society, marriages are the most important social function. The marriages are solemnized on certain auspicious days and they are also attached to religious sentiments. Therefore, the

dates of marriage once fixed are not generally changed in the society due to religious, social and financial reasons. It is seen that on a single date there are more than 20,000 marriages solemnized in Delhi. The spaces for holding marriages and social functions in Delhi are not adequate. The limited use of Parks is mainly intended to bridge the gap between the demand and supply of spaces for holding marriages and other social functions, keeping in view the practical situation and acknowledgment of the scarcity of public spaces for holding marriages and social functions particularly in view of the fact that the Order of this Hon'ble Court specifically in relation to holding of marriages and social functions in public parks.

13. That inspite of Policy decision of the Government regarding social functions and farmhouses, the spaces for holding marriages and social functions were still far short of the actual demand, particularly in the auspicious season of marriages. Therefore, the DDA in its exercise of review of MPD-2021 permitted Banquet-Halls in Industrial Premises vide Notification dated 12.08.2008. However the Development Control Norms were finalized only in the year 2013 and vide Notification dated 13.05.2013, the DDA finally allowed banqueting activities for holding marriages and social functions with certain conditions in the Industrial Premises which were closed on account of directions passed by Hon'ble Apex Court for shifting of industries from Delhi.

14. That the permission for holding social functions and marriages in the Banquet Halls constructed in Industrial Premises substantiate the scarcity of the public spaces for holding social functions and marriages. The ever increasing population of Delhi also raised demand for such spaces in manifold. Therefore despite taking all possible measures to identify spaces for holding social functions and marriages, the scarcity of spaces for holding such functions is still continuing and most of the people have started going out of Delhi for holding such functions. At the same time, the weaker and middle class strata of the society are not in a position to shift the venue of social functions and marriages out of Delhi for obvious reasons.

15. That the need to use parks for holding marriages and other social functions arose from ever-increasing population of Delhi, increased number of marriages on a particular day and the ground reality of scarcity of public spaces for holding such functions. Despite the fact that there is no specific provision in the MPD-2021 for holding marriages in the parks, the Government and statutory authorities could not have overlooked the basic need of the society. Therefore, the Govt. and the Statutory Authorities have no other option but to take a Policy decision which was taken in compliance with the

Order of the Hon'ble Delhi High Court dated 10.10.2007. The answering respondent is following the directions of Hon'ble Apex court by allowing the use of the parks for social and religion function for not more than 10 days in a month, as reported in matter titled M. C. Mehta vs UOI (2009) 17 SCC 683.



DEPONENT

**VERIFICATION:**

Verified at New Delhi on this \_\_\_ day of July 2023, that the contents of the above affidavit are true and correct to my knowledge derived from the official record maintained by the MCD and I believe the same to be true and correct.



DEPONENT



MUNICIPAL CORPORATION OF DELHI  
OFFICE OF THE DY. DIRECTOR HORT. DEPTT.  
SHAHDARA SOUTH ZONE  
419, UDHYOG SADAN, INDUSTRIAL AREA  
PATPARGANJ, DELHI-110092  
Ph. No. 011-66667374  
Email ID:- adhortshs@gmail.com



Dated:- 05.7.2023

1. Total No. of Parks	:-	1423 Nos.
2. Total area of parks	:-	426.487 acre
3. Total no of parks for booking	:-	13 Nos.
(a) Park booked for marriage	:-	02 Nos.
(b) Park booked for religious function & Ramleela	:-	10 Nos.
(c) Temporary closed	:-	01 No.

  
Asstt. Director (Hort.)  
Shah. South Zone

  
JSA (Hort.)  
Shah. South Zone

Annexure :- A

MUNICIPAL CORPORATION OF DELHI  
 OFFICE OF THE DY. DIRECTOR HORT. DEPTT.  
 SHAHDARA SOUTH ZONE  
 419, UDHYOG SADAN, INDUSTRIAL AREA  
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 Shah. South Zone

JSA (Hort.)  
 Shah. South Zone

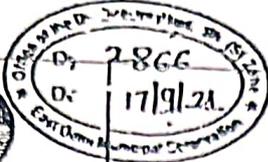
## List of parks for marriage and other religious functions.

Sr. No.	Ward No.	Name of Parks	Area in acre	Latitude	Longitude	Remarks
1	191	H.No -9 Pkt-I, Mayur Vihar Ph-I Budha Park	1.13	28.605617	77.296775	for marriage
2	193	Nav Jagriti Society Vasundra Enclave	2.35	28.599683	77.31925	for religious functions
3	197	H No-S2C, Ramleela Park, Pandav Nagar	0.16	28.613234	77.28861	for religious functions
4	197	M/o Park 2 near Supreme Enclave Mayur Vihar Ph-I	1.48	28.607451	77.291962	for religious functions
5	197	M/O Play field near Lovely Apptt. In Mayur Vihar Ph-I (Extn.)	0.72	28.595022	77.29571	for religious functions
6	198	Park at West Vinod Nagar (Dr. Rajindra Park)	1.13	28.622564	77.294877	for religious functions
7	198	Park near Swati Apartment	0.92	28.619255	77.288583	for religious functions
8	198	Badrinath Mandir Park, West Vinod Nagar	0.51	28.662547	77.297963	for marriage
9	199	Mandavali SLF Site Park/Pond (Headgear Park)	8.356	28.632432	77.295978	for religious functions
10	200	Ramilla Park D-Block	0.341	28.616992	77.286057	for religious functions
11	203	Jagat Ram Park Near H.NO. M-38	0.519	28.635072	77.277674	for religious functions
12	205	M/O NHP at Balco Apptt.	1.231	28.632279	77.305042	for religious functions
13	212	Mahavir Swami Park-1	2.1	28.665051	77.255224	Temporary closed

*Sumon*  
ADN/Slas.S.2

*PL*  
JSA (Hort.)  
Shah. South Zone

Annexure 'B'

		<p>पूर्वी दिल्ली नगर निगम उद्यान विभाग मुख्यालय उद्योग सदन, पटपड़गंज औद्योगिक क्षेत्र दिल्ली 110092.</p>
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क्रमांक: उप नि. (उ.)मु./पू.दि.न.नि./2020-21/ 276

दिनांक: 15/09/2021

विषय:- उद्यान विभाग, पू.दि.न.नि. के पार्कों में शाही-विवाह, सामाजिक, धार्मिक व अन्य सभी प्रकार के कार्यक्रमों हेतु पार्कों की बुकिंग को पुनः शुरू करने के संदर्भ में

कोर्ट केस उत्तरी दिल्ली नगर निगम बनाम अध्यक्ष बुधेला वेलफेयर एसोसिएशन एंड अदर में माननीय उच्च न्यायालय के दिनांक 02.08.2021 के स्टे के आदेश और आयुक्त, पू.दि.न.नि. की स्वीकृति दिनांक 14.09.2021 के अनुपालन उद्यान विभाग, पू.दि.न.नि. (शाह-द. क्षेत्र व शाह-उ. क्षेत्र) के अंतर्गत संलग्न सूची में दर्शाये गए सभी पार्कों की शाही-विवाह, धार्मिक व अन्य सभी प्रकार के कार्यक्रमों हेतु तत्काल प्रभाव से सभी पार्कों की बुकिंग पुनः शुरू की जाती है।

संलग्न:- बुकिंग हेतु पार्कों की सूची (1पेज)

*Signature*  
15/9/21  
उप निदेशक (उ.)  
मुख्यालय

1. उप निदेशक (उ.) शाह- (उत्तरी व दक्षिणी) क्षेत्र
2. क्षेत्रीय सहायक जनसंपर्क अधिकारी, शाह- (उत्तरी व दक्षिणी) क्षेत्र
3. निदेशक (आई. टी.) /पू.दि.न.नि. से आग्रह किया जाता है कि दिल्ली नगर निगम की वेबसाइट <http://mcdonline.gov.in> से ऑनलाइन पार्कों की बुकिंग को शुरू करने हेतु कार्यवाही करे।

प्रतिक्रिया:-

1. आयुक्त महोदया के विशेष कार्यकारी अधिकारी को, आयुक्त महोदया को सूचनार्थ
2. अपर-आयुक्त प्रथम के निम्न सचिव
3. उपायुक्त, शाह- उत्तरी क्षेत्र
4. उपायुक्त, शाह- दक्षिणी क्षेत्र
5. निदेशक, प्रेस एंड जन सूचना विभाग

सूचनार्थ प्रतिक्रिया

1. माननीय महापौर, पूर्वी दिल्ली नगर निगम
2. माननीय उप महापौर, पूर्वी दिल्ली नगर निगम
3. माननीय अध्यक्ष स्थायी समिति, पूर्वी दिल्ली नगर निगम
4. माननीय उप-अध्यक्ष स्थायी समिति, पूर्वी दिल्ली नगर निगम
5. माननीय नेता सदन, पूर्वी दिल्ली नगर निगम
6. माननीय नेता विपक्ष, पूर्वी दिल्ली नगर निगम
7. माननीय अध्यक्ष, उद्यान समिति, पूर्वी दिल्ली नगर निगम
8. माननीय अध्यक्ष, वार्ड समिति, शाह-उ. क्षेत्र
9. माननीय अध्यक्ष, वार्ड समिति, शाह-द. क्षेत्र

*Signature*  
15/9/21  
उप निदेशक (उ.) मुख्यालय  
पूर्वी दिल्ली नगर निगम

East Delhi Municipal Corporation  
Horticulture Deptt (HQ)

Subject :- List of parks booked for marriage, social and other functions in Hort. Deptt.  
EDMC

S. No.	Ward	Name of park and ID	ID of park
1	10E	Drinath Mandir Wala West Vinod Nagar	F/SHS/217/1
2	24E	5 Block Near Mandir Geeta Colony	F/SHS/230/1
3	29E	park PKT B Radha Krishan mandir Dishaad	F/SHS/239/1
4	29E	Shiva Khand Opp. Post Office, Dishaad Garden	F/SHS/239/2
5	10E	Mayur Vihar Phase I Main road Wala Park	F/SHS/209/1
6	25E	Mahavir Swami Park 1/2 side mother dairy Kailash Nagar	F/SHS/234/1
7	25E	Mahavir Swami Park 1/2 side railway Kailash Nagar	F/SHS/234/2
8	09E	Hedgewar Park near Mandawala Mpl School	F/SHS/09/1
9	09E	Hedgewar Park near mandawala West Side	F/SHS/09/1
10	28EX	D-1/238 Naraina Magri	F/SHN/243/1
11	35E	Park near H. No. 120-D Janta Flat	F/SHN/241/1
12	42E	Ramleela Park Welcome Phase 3 & 4	

Asstt. Director (Hort.)/HQ  
JAGDISH PRASAD  
Asstt. Director (Hort.)  
Shahdara (South) Zone  
EDMC  
East Delhi Municipal Corporation

MUNICIPAL CORPORATION OF DELHI  
INFORMATION TECHNOLOGY DEPARTMENT  
LAJPAT NAGAR, DELHI-110024

No: F. 264/ MCD/DIT/D-2553

Date: 04.11.2010

CIRCULAR

Sub:- The guidelines for Booking of the Park

The guidelines for Booking of the Park through CSB has been drafted on the basis of the inputs given by Director (Horticulture). The Commissioner has approved this on dated 21.10.10. The details is as follows:

Existing Rules and Regulations

I. Types of booking-

- Booking of park for Private Functions.
- Booking of park for Special Occasions.
- Booking of parks for MCD Staff.

II. Guidelines / Rules for Booking of Parks

- Parks can be booked only for a day.
- Parks can be booked 12 months in advance.
  1. If made within 3-6 months in advance , double of booking charges.
  2. If made within 6-9 months in advance , triple of booking charges.
  3. If made within 9-12 months in advance , four times of booking charges.
- Parks can be booked for Private functions only for 10 days/ month.
- For booking a Park for <=10 days, special permission is required from Deputy Director Horticulture (DDH) of the zone and counter sign from Dy. Commissioner zone.
- For booking a Park for more than 10 days. special permission is required from Director horticulture after completion of zonal formalities and approval of Commissioner, MCD.
- The citizen must vacant the park by 9:00AM next day. Otherwise penalty will be imposed (equivalent to second day) and will be deducted from security deposits.

III. Booking Procedure

III. ( A) Booking of Park for Private Functions

The methodology for booking a park for Private Function is as follows :

- The booking to be done at CSB.
- Park can be booked either with the consent of Area Councilor or with the consent of Honorable Mayor.
- The consent of the Area Councilor/Mayor will be valid for five days for a particular date of booking and if the applicant does not get the booking done in five days then the site (place of function) would be given to other needy applicant.

MUNICIPAL CORPORATION OF DELHI  
INFORMATION TECHNOLOGY DEPARTMENT  
LAJPAT NAGAR, DELHI-110024

No: F. 264/ MCD/DIT/D-2553

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- The consent of the Area Councilor/Mayor will be valid for five days for a particular date of booking and if the applicant does not get the booking done in five days then the site (place of function) would be given to other needy applicant.

- CSB Operator to check availability of park for that day .
- If available, the citizen has to submit the booking amount (includes park rent, licence fees, refundable security charges, cleansing charges and service tax) and necessary documents to CSB operator.
- The MCD Staff (Horticulture or UDC) posted in CSB, check all the documents and will recommend to CSB Supervisor for booking. In his absence the UDC will look after his job.

**Documents :-**

1. Affidavit of Rs 10.
  2. ID Proof (includes PAN Card/ Voter's ID Card/ Passport/ License/ Ration Card)
  3. Invitation Card
  4. Demand Draft in favor of the Commissioner, MCD for security deposit refund.
  5. Photographs of bride and groom.
- G8 will be issued and park is booked.

**III.( B) Booking of Park for Special Functions**

Special Function comprises of social/ religious/ political/ sports/ exhibition etc. The methodology for booking a park for Special Functions is :

- The booking will be done at CSB.
- The authorized applicant submit the application in registered society letter head along with recommendation letter of Area Councilor of concerned park.
- CSB Operator to check availability of park for that day .
- Blocking will be done by zonal Deputy Director Horticulture for less than 10 days and for more than 10 days for religious booking, blocking will be done by Director Horticulture.
- The MCD Staff (Horticulture or UDC) deployed in CSB will check all the documents and after signature will sent to CSB Supervisor for booking.
- If available, receive the amount as mentioned in approved application by Zonal Horticulture Department (includes refundable security charges, license fees, cleaning charges and service tax) and necessary documents.

**Documents :-**

- 1 Affidavit of Rs 10.
  - 2 Demand Draft in favor of the Commissioner, MCD for security deposit refund.
- G8 will be issued and park is booked.

**III.(C) Booking of Park for MCD Staff**

The methodology for booking a park for MCD Staff as follows :

- The booking will be done at CSB.
- The staff has to submit the application forwarded by the HOD along with recommendation letter of Area Councilor of concerned park.

- CSB Operator to check availability of park for that day .
- If available, submit the amount (includes refundable security charges, license fees, cleaning charges and service tax) and necessary documents to CSB operator.
- The MCD Staff (Horticulture or UDC) deployed in CSB will check all the documents and after signature mark it to CSB Supervisor for booking.

**Documents :-**

1. Affidavit of Rs 10.
  2. MCD Employee ID card photocopy attested by HOD.
  3. ID Proof (includes PAN Card/ Voter's ID Card/ Passport/ License/ Ration Card)
  4. Invitation Card
  5. Attach Demand Draft in favor of the Commissioner, MCD for security deposit refund.
  6. Photographs of bride and groom.
- G8 will be issued and park is booked.

#### **IV. Rates for Park Booking**

As per the Circular No. 307/ADH(HQ)/2010/890 dated 07/09/2010 issued to Director( Horticulture)

#### **V. Refunds**

The refund will be organized by Deputy Director Horticulture (DDH) of the zone. All refund will be made within 15 days after function date.

Refunds can be made for:-

- Cancellation of Booking
- Security Deposit Refund

Note:- Any request for postponement / advancement of booking made would be treated as cancellation.

#### **V. (A) Cancellation of Park Booking**

**Methodology for Cancellation of Booking**

- Citizen apply to Zonal DDH/ AO for cancellation.
- The original G8 and ID proof submitted at the time of booking, needs to be submitted.

**Guidelines / Rules for Cancellation refund**

- If cancellation done within 7 days
  - Refund 100% Security Deposit
  - Refund 25% Park Rent
  - Refund 100% Cleaning Charges
  
- If cancellation done more than 7 days
  - Refund 100% Security Deposit
  - Refund 100% Cleaning Charges

### Process of Cancellation

The Zonal DDH will cancel the booking of the park in his login.

### V. (B) Security Deposit Refund

#### Methodology for Security Deposit Refund

- The citizen has to submit an application along with G8 Receipt issued at the time of booking to the Zonal DDH.
- Application should be in the name of Deputy Director Horticulture of the zone.
- To Collect the demand draft from Dy. Director Horticulture of zone within 15 days.
- If MCD has to recover any damage etc from the security amount then the concerned Section Officer of the MCD will have to submit a report to the Dy. Director (Hort.) concerned within seven days from the date of completion of function and which will be processed by the DDH immediately. If no such report is furnished by the concerned Section Officer within seven days to the DDH concerned then it will be deemed that there is no damage charges to the party and the Demand Draft of security deposit will be released to the party. If later on due to non-submission of report of Section Officer any damages are found the same will be recovered from the salary of the concerned Section Officer.

### VI. Issue of User Id and Login

The User ID and Login has been issued to Director Horticulture, Zonal Dy. Director Horticulture and ADH (Horticulture) for performing according to their roles.

Activity	CSB Supervisor	Zonal Dy. Director (Hort)	Director (Horti)
Booking for Private Function	✓		
Booking for Special Function		✓	
Booking for MCD Staff	✓		
Cancellation		✓	
Refund		✓	

Admin Login			✓
Blocking			✓
Reports			✓

This is issued with the approval of the Commissioner, MCD

*B. Cumbh*  
 AO (IT)  
 O/C

**Distribution**

All Deputy Commissioner of Zones.  
 All Zonal Dy. Director Horticulture.  
 Project Director – Tech Mahindra for guiding CSB staff

Copy for kind information:-

1. Secretary to Commissioner
2. Addl. Comm. (Horticulture)
3. Director (Horticulture)
4. CA-cum-FA

Annexure (C)



## पूर्वी दिल्ली नगर निगम East Delhi Municipal Corporation



www.mcdonline.gov.in

Home | List of Community Halls | Closed Community Halls | Allowed Functions / Events | Status | FAQ's | Circulars | Contact Us

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## List Of Community Halls

Select Zone --Select a Zone--

## Community Halls in Zone : Sh. South Zone

S.No	Community Hall Name & Address	Ground Rent (Rs)	GST @ 18% on Rent (Rs)	Security Deposit (Rs)	Sanitation Charges(Rs)	Tent License Fee (Rs)	GST @ 18% on TLF (Rs)	Service Charges (Rs)
1	Mandawali Fazalpur(GF,FF&SF) Plot: N/A ,Street Mandawali Fazalpur Colony:N/A Ward 223 - Shakarpur	12000.00	2160	10000.00	1500.00	500.00	90	10.00
2	Ramesh Park (Ground Floor) Plot: N/A ,Street:N/A Colony:N/A Ward 221 - Kishan Kunj	25000.00	4500	10000.00	1500.00	500.00	90	10.00
3	Dharm pura Plot: N/A ,Street:N/A Colony:N/A Ward 234 - Gandhi Nagar	8000.00	1440	8000.00	1500.00	500.00	90	10.00
4	Baldev Park Plot: N/A ,Street:N/A Colony:N/A Ward 232 - Anarkali	12000.00	2160	10000.00	1500.00	500.00	90	10.00
5	West Azad Nagar Plot: N/A ,Street:N/A Colony:N/A Ward:235 - Azad Nagar	12000.00	2160	10000.00	1500.00	500.00	90	10.00
6	Trilokpun -II (17 Block) Plot: N/A ,Street:N/A Colony:N/A Ward:210 - Dallupura	1250.00	225	1250.00	1000.00	500.00	90	10.00
7	Trilok puri -I (7 Block) Plot: N/A ,Street:N/A Colony:N/A Ward:210 - Dallupura	1250.00	225	1250.00	1000.00	500.00	90	10.00
8	Community Hall at Ghazipur Village Plot: N/A ,Street:N/A Colony:N/A Ward:227 - IP Extension	12000.00	2160	10000.00	1500.00	500.00	90	10.00
9	Unchi Mandawali ( For Both Floor) Plot: N/A ,Street:N/A Colony:N/A Ward:218 - Mandawali	4000.00	720	4000.00	1000.00	500.00	90	10.00
10	Trilok puri Block 13 (Ground Floor) Plot: N/A ,Street:N/A Colony:N/A Ward:209 - Mayur Vihar Ph-I	12000.00	2160	10000.00	1500.00	500.00	90	10.00
11	Chander Nagar Plot: N/A ,Street:N/A Colony:N/A Ward:231 - Ghondli	12000.00	2160	10000.00	1500.00	500.00	90	10.00
12	Kaundali (Ground Floor) Plot: N/A ,Street:N/A Colony:N/A Ward:215 - Kondli	12000.00	2160	10000.00	1500.00	500.00	90	10.00
13	Manadawali (Ground Floor) Plot: N/A ,Street:N/A Colony:N/A Ward:218 - Mandawali	25000.00	4500	10000.00	1500.00	500.00	90	10.00
14	Raj Garh (Ground Floor) Plot: N/A ,Street:N/A Colony:N/A Ward:236 - Raghubarpura	12000.00	2160	10000.00	1500.00	500.00	90	10.00
15	Joshi Colony (Ground & First Floors) Plot: N/A ,Street:N/A Colony:N/A Ward 227 - IP Extension	25000.00	4500	10000.00	1500.00	500.00	90	10.00
16	Raj Garh ColonyFF(GF Party only) Plot: N/A ,Street:N/A Colony:N/A Ward:236 - Raghubarpura	12000.00	2160	10000.00	1500.00	0.00	0.00	10.00
17	Mayur Vihar Phase I Pocket II Plot: N/A ,Street:N/A Colony:N/A Ward:209 - Mayur Vihar Ph-I	12000.00	2160	10000.00	1500.00	0.00	0.00	10.00
18	Jhilmil Colony Plot: N/A ,Street:N/A Colony:N/A Ward:239 - Vivek Vihar	25000.00	4500	10000.00	1500.00	500.00	90	10.00
19	Dilshad Garden Plot: N/A ,Street:N/A Colony:N/A Ward:239 - Vivek Vihar	25000.00	4500	10000.00	1500.00	500.00	90	10.00

20	Community Hall at School Block,Shakarapur Plot: N/A ,Street N/A Colony: N/A Ward 224 - Pandav Nagar	25000.00	4500	10000.00	1500.00	500.00	90	10.00
21	Community Hall at Shastri Park Plot: N/A ,Street N/A Colony: N/A Ward 233 - Dhara Pura	12000.00	2160	10000.00	1500.00	500.00	90	10.00
22	Geeta Colony Plot: N/A ,Street N/A Colony: N/A Ward 229 - Krishna Nagar	25000.00	4500	10000.00	1500.00	500.00	90	10.00
23	Community Hall at Karkardooma (Both Floors) Plot: N/A ,Street N/A Colony: N/A Ward 225 - Anand Vihar	8000.00	1440	8000.00	1500.00	500.00	90	10.00
24	SHANTI MOHALLAH KANTI NAGAR GROUND FLOOR Plot: WARD NO-235 ,Street KANTI NAGAR Colony: WARD NO-235 Ward 235 - Azad Nagar	12000.00	2160	10000.00	1500.00	500.00	90	10.00
25	SHANTI MOHALLAH KANTI NAGAR FIRST FLOOR Plot: WARD NO-235 ,Street: N/A Colony: WARD NO-235 Ward 235 - Azad Nagar	12000.00	2160	10000.00	1500.00	500.00	90	10.00
26	EAST GURU ANGAD NAGAR (GF & FF) Plot: ,Street: Colony: Ward 228 - Preet Vihar	12000.00	2160	10000.00	1500.00	500.00	90	10.00
27	MAYUR VIHAR PHASE III Plot: N/A ,Street: Colony: N/A Ward 216 - Gharoli	25000.00	4500	10000.00	1500.00	500.00	90	10.00
28	Chilla Village (G F and F F) Plot: N/A ,Street: N/A Colony: N/A Ward 212 - New Ashok Nagar	12000.00	2160	10000.00	1500.00	500.00	90	10.00
29	BHOLANATH NAGAR Plot: N/A ,Street: N/A Colony: N/A Ward 237 - Shahdara	25000.00	4500	10000.00	1500.00	500.00	90	10.00
30	Balco Apartment, I.P. Extn. (GF & FF) Plot: N/A ,Street: N/A Colony: N/A Ward 227 - IP Extension	12000.00	2160	10000.00	1500.00	500.00	90	10.00
31	Khurejee Near on Road Patparganj Plot: N/A ,Street: N/A Colony: N/A Ward:231 - Ghondii	12000.00	2160	10000.00	1500.00	500.00	90	10.00
32	Open Ground, E-Block, Ganesh Nagar, Pandav Nagar Plot: N/A ,Street: Ganesh Nagar Colony: N/A Ward 224 - Pandav Nagar	8000.00	1440	8000.00	1500.00	500.00	90	10.00
33	Community Hall Block-3, Khichripur Colony: (GF & FF) Plot: N/A ,Street: N/A Colony: N/A Ward: 213 - Kalyan Puri	12000.00	2160	10000.00	1500.00	500.00	90	10.00
34	Community Hall, Khichripur Vill (GF & FF) Plot: N/A ,Street: N/A Colony: N/A Ward: 219 - Mayur Vihar Ph-II	25000.00	4500	10000.00	1500.00	500.00	90	10.00
35	Community Hall, 10 Block, Geeta Colony (GF & FF) Plot: N/A ,Street: N/A Colony: N/A Ward: 229 - Knshta Nagar	25000.00	4500	10000.00	1500.00	500.00	90	10.00
36	Community Hall at Vishwas Nagar (GF & FF) Plot: N/A ,Street: N/A Colony: N/A Ward: 226 - Vishwas Nagar	12000.00	2160	10000.00	1500.00	500.00	90	10.00
37	Community Hall at Mayur Vihar Ph-II, Pocket-OCF Plot: N/A ,Street: N/A Colony: N/A Ward: 219 - Mayur Vihar Ph-II	25000.00	4500	10000.00	1500.00	500.00	90	10.00
38	Community Hall Sidha Apartment Plot: N/A ,Street: N/A Colony: N/A Ward: 227 - IP Extension	25000.00	4500	10000.00	1500.00	500.00	90	10.00
39	Vasundhara Enclave Plot: N/A ,Street: N/A Colony: N/A Ward: 214 - Khichripur	25000.00	4500	10000.00	1500.00	500.00	90	10.00
40	Community Hall, Mayur Vihar Phase-III(SF) Plot: N/A ,Street: N/A Colony: N/A Ward: 216 - Gharoli	12000.00	2160	10000.00	1500.00	500.00	90	10.00
41	Community Hall, Mayur Vihar Phase-III(FF) Plot: N/A ,Street: N/A Colony: N/A Ward: 216 - Gharoli	12000.00	2160	10000.00	1500.00	500.00	90	10.00
42	Community Hall, 6,7 Block, Khichripur Colony: Plot: N/A ,Street: N/A Colony: N/A Ward: 214 - Khichripur	12000.00	2160	10000.00	1500.00	500.00	90	10.00

43	Community Hall at Shastri Park Plot: N/A, Street N/A Colony N/A Ward 233 - Dhara Pura	1250.00	225	1250.00	1000.00	500.00	90	10.00
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**Note :**

- 1 The above charges are for one day only and booked in advance of maximum 90 days
  - 2 Community halls can be booked for half day also and the ground rent will be 50%. The security deposit, Tent License Fee and Sanitation Charges remain same
  - 3 EDMC Employees including retired are allowed to use community hall at free of charge for one day. They have to pay only tent lic fee and transaction fee
  - 4 The rates given above are for one day and applicable if the booking is made within three months prior to the date of function/event. If one wants the booking to be made much in advance i.e. three months to one year from the date of function, the booking charges shall be as per existing policy as under -
    - (i) If made within 3-6 months in advance - Double of the booking charges
    - (ii) If made within 6-9 months in advance - Three times of the booking charges
    - (iii) If made within 9-12 months in advance - Four times of the booking charges
- Security Deposit, Tent License Fee remains same
- 5 Halls can be booked one year in advance except for the religious functions
  - 6 Booking for religious functions are allowed in advance of maximum 30 days only

Annexure '2'

Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 515/2019  
(With report dated 25.01.2021)

President, Budhela Welfare Association

Applicant

Versus

Govt. of NCT of Delhi

Respondent(s)

Date of hearing: 04.02.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Respondent: Ms. Sakshi Popli, Advocate for DPCC

**ORDER**

1. The issue for consideration is remedial action against illegal and unregulated use of parks for commercial purposes in Delhi. The matter was taken up in the light of allegation of illegal use of the Dussehra Ground Park in Ward No. 20, Vikas Puri, Delhi for commercial purposes.
2. The matter was considered earlier on 20.12.2019 in the light of the earlier proceedings and action taken report filed by the DPCC as follows:-

“2. The matter was last considered on 03.12.2019 as follows:

“2. Report filed on 16.11.2019 was that solid waste was removed but the tent pipes and other material were still observed. Solid waste was openly lying outside the park. Cows and pigs were observed in the solid waste lying outside the park. Photographs show lot of garbage collected outside the park. DPCC has also filed guidelines issued on 02.12.2019 as follows:

“1. **Solid Waste Management**

Annexure 2'

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“1. **Solid Waste Management**

- *The organizer of the marriage function shall make arrangement to dispose off solid waste as per "Solid Waste Management Rules, 2016" by providing separate bins for segregation of wet and dry solid waste, etc.*
- *The organizer shall ensure that the solid waste generated is handed over to the authorized agency.*
- *Single use plastic shall not be used.*
- *After the function is over, the area shall be cleaned & photographs shall be submitted to land owning agencies by the organizers.*

## **2. Water and Air Pollution**

- *The effluent generated from the functions shall be collected properly and treated either through ETP or STP installed by Delhi Jal Board.*
- *Proper arrangement shall be made for channelization of emissions and only approved fuel shall be used.*

## **3. Noise Pollution**

- ***DJ** Set, if used should be operated within the premises till 10 PM only.*
- *No loudspeakers and bands shall be permitted beyond 10 **PM**.*
- *Maximum permissible Noise limit for outdoor usage of loudspeakers is 75dB(A).*
- *D.G. sets shall comply with the provisions of Noise Pollution control limits.*
- *Use of only green crackers shall be permitted upto 10 PM as per Hon'ble Supreme Court Guidelines.*

## **4. General Conditions:-**

- (i) *No parking shall be permitted outside the authorized parking space on roadside.*
- (j) *Organiser shall adopt good house keeping practices so as to minimize the impact on environment.*
- (k) *In case of non-compliance, occupier / land owning agencies shall be liable for Environmental Damages Charges in addition to penal action under the provisions of Water Act 1974, Air Act 1981 and Environment (Protection) Act, 1986.*

## **5. Monitoring:**

- (i) *Land owning agencies i.e. concerned Municipal Corporations, New Delhi Municipal Council, Delhi Cantonment Board and Delhi Development Authority who has allotted the space for function shall report the violation to DPCC within 2 days of the function. In case of non-compliance of above, land owning agencies shall also be liable for EDC in addition to occupier of the site.*

- (ii) Concerned area in-charge of Consent Management Committee of DPCC shall also keep a watch and also make surprise inspection for adherence of the above guidelines.

#### 6. Imposition of EDC.

In case of violation of any of the conditions as mentioned above or if the place where function was organized is not cleared by 12.00 Noon of next day environmental compensation shall be imposed as under:

- (i) Plot of upto 5 acre : 5 lakhs per day  
 (ii) Plots more than 5 acre  
 but less than 10 acre : 10 lakhs per day  
 (iii) Plots more than 10 acre : 50 Lakhs per day”

3. It is thus clear that damage to environment has been taking place on account of illegal and unregulated use of parks in Delhi for commercial purposes and DPCC has issued guidelines only yesterday. What measures were being adopted till now is not clear. We may also refer to the news item in Times of India today under the caption “DDA’s wedding plot unravels as tent houses grab venues, charge at will”<sup>1</sup> highlighting the problem of violation of environmental norms in holding functions in parks in violation of law. It is inter-alia stated therein as follows:

“However, consider yourself lucky if you manage to book one of these open spaces or grounds. A majority of them have been occupied by the tent mafia for about two decades and the land-owning agency has, quite inexplicably, failed to evict them. Elaborate shamianas are erected at these places and the tent house owners charge exorbitantly for these sites. These shamianas stay in place for the entire marriage season and you have to negotiate with the owners even if you have pre-booked the site online.”

The News item has given several instances how the parks have been permanently occupied by the tent houses in violation of law.

4. The Hon’ble Supreme Court considered the matter in **M.C. Mehta v. Union of India, (2009) 17 SCC 683**, as follows:

“4. The second point raised by Mr Mehta is that a large number of parks in the city are being used for construction of marriage pandals and for hosting other functions, etc. According to Mr Mehta, the frequent use of parks for such purposes, is bound to degrade the environment and the utility of the parks as a recreation for the public.

<sup>1</sup> <https://timesofindia.indiatimes.com/city/delhi/ddas-wedding-plot-unravels-as-tent-houses-grab-venues-charge-at-will/articleshow/72340700.cms>



Vide order dated 02.09.2009 in **W.P.(C) 501/2006 Patanjali Shiksha Sansthan Delhi (Regd.) Vs. Lt. Governor and ors**, it was observed:

*“Delhi Development Authority has filed an affidavit in which it has stated that it has presently about 3000 parks under its jurisdiction and out of the said parks, **DDA is using only 24 parks for marriage and social functions.** In the said affidavit, it has been further stated that as on date, DDA has constructed 60 community halls and it is in the process of constructing another 41 additional community halls out of which 17 are under construction and 24 are under different stages of planning. **Keeping in view the aforesaid facts, we direct that beyond 31st December, 2014 the said 24 parks under DDA s jurisdiction shall not be used for social, cultural and marriage functions.**”*

6. *Parks and recreation facilities are the places that people go to get healthy and stay fit. **According to studies by the Centers for Disease Control and Prevention, creating, improving and promoting places to be physically active can improve individual and community health and result in a 25 percent increase of residents who exercise at least three times per week. A study by Penn State University showed significant correlations to reductions in stress, lowered blood pressure, and perceived physical health to the length of stay in visits to parks. Parks and protected public lands are proven to improve water quality, protect groundwater, prevent flooding, improve the quality of the air we breathe, provide vegetative buffers to development, produce habitat for wildlife, and provide a place for children and families to connect with nature and recreate outdoors together. Parks are a tangible reflection of the quality of life in a community. They provide identity for citizens and are a major factor in the perception of quality of life in a given community. Parks and recreation services are often cited as one of the most important factors in surveys of how livable communities are.***
7. *With regard to the guidelines, now issued, we find that there is hardly any effective enforcement mechanism evolved in the said guidelines for monitoring compliance. Under the head of monitoring, it is mentioned that concerned Municipal Corporations/Land Owning agencies will give a report in case of any violation. It is not clear as to who will determine the violation and who will ensure compliance. With regard to solid waste, only provision is that the organiser should handover the waste to the authorised agency but there is no clarity about treatment of such waste. It may be necessary to ensure a*

decentralized waste processing facility at a suitable nearby location. Similarly, with regard to effluents generated, there is no satisfactory mechanism. The mechanism to ensure that the prescribed noise limit is maintained has not been specified. There is no mechanism to check that the crackers used are only permissible ones. In the context of Graded Response Action Plan (GRAP), such crackers cannot be allowed to be used when air quality in Delhi cannot sustain such activity. Similar is the position with regard to provision for prohibiting parking or maintaining good housekeeping practices, which is not possible in absence of effective oversight mechanism.

8. **Faced with the above, learned Counsel for the DPCC and the Officer present seek time to take appropriate steps and furnish further report. Secretary Environment, Government of NCT of Delhi may hold a joint meeting with concerned land owning agencies for the parks in Delhi at the earliest so that DPCC can furnish an appropriate report. Member Secretary, DPCC will be the nodal agency for coordination.”**

3. Accordingly, additional action taken report has been filed by the DPCC on 14.12.2019 to the effect that existing policy of DDA and MCD needs amendment. DPCC has issued directions on 13.12.2019 for the purpose under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981, Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 5 of the Environment (Protection) Act, 1986 as follows:

- (i) **“That, no park of DDA/MCD shall be used for holding any social, cultural, commercial and marriage or other functions.**
- (ii) That DDA and MCD shall amend their existing policies and designate the concerned Executive Engineer (Horticulture) for ensuring the proper management of solid waste. The concerned Executive Engineer will also be responsible to ensure that solid waste is disposed off as per the provisions of Solid Waste Management Rules, 2016 after a function is over.
- (iii) That in order to ensure the proper management of solid waste, MCD shall provide a complete area-wise list of service providers registered with MCD for collection of municipal solid waste alongwith their charges to DDA so that DDA may start levying extra charges upon the user in this regard. The charges shall be collected by DDA and paid to the service provider for collection of solid waste and its disposal.
- (iv) That in case of any violation, penalty shall be imposed by the concerned Executive Engineer of DDA/MCD upon the violators and a report shall be submitted to DPCC

alongwith photograph and details of penalty imposed etc. within 24 hrs of holding of functions.

- (v) That ETP shall be installed at an open land which is being used for holding functions for treating the waste water generated due to cooking of food and dish washing etc. The concerned Executive Engineer of MCD and DDA shall ensure that no function takes place at these places unless the ETP has been installed.
- (vi) That the concerned Executive Engineer of MCD and DDA will also be responsible for ensuring the proper treatment of waste water generated.
- (vii) That, necessary arrangement shall be made by DDA & MCD to ensure that the treated waste water go to nearest sewage conveyance system."

4. A reference has also been made to the directions issued by the Delhi Police on 13.12.2019 as follows:

- "(i) That, the concerned SHO of the Delhi Police shall be responsible to ensure that Noise Levels during the function do not exceed to the prescribed limits of 65dBA. In case of any violation, the necessary action including noise monitoring shall be undertaken by SHO as per the protocol of DPCC.
- (ii) That, concerned SHO shall ensure that only permissible crackers are used and a report be sent to DPCC in case of any violation.
- (iii) That, the concerned SHO shall be responsible for ensuring that parking of vehicles do not create any traffic problem or restrict the traffic in the surrounding area.
- (iv) That, in case of any violation, Delhi Police will take action and report to DPCC and land owning agencies for imposing penalty."

5. It is further stated that the DPCC will carry out **random inspections as well as noise monitoring during peak season and report will be compiled by the Member Secretary, DPCC.** Let further action in above terms be taken and status as on 31.03.2020 be furnished by way of an affidavit before the next date."

3. The matter was last considered on 23.07.2020 in the light of action taken report filed on 21.07.2020 to the effect that further monitoring will be after the pandemic is over. The Tribunal directed filing of a status report as on 30.11.2020.

4. Accordingly, further action taken report has been filed on 25.01.2021 to the effect that random inspections were carried out but no violation of law was noticed.

5. The applicant in response filed on 04.02.2021 has, however, stated that marriage functions are taking place in Dussehra ground in violation of safety and other environmental norms. The applicant informed the DPCC, vide e-mail dated 12.12.2020, about the non-compliances and complaints were also filed by the Residents Welfare Association, F-Block, Vikas Puri, Delhi but the illegalities are not being remedied. Commercial activities in the Dussehra ground are not permissible and are resulting in damage to the environment. Lot of noise is created affecting the peace and tranquility in the area. Horticulture Department of the SDMC needs to be made accountable for illegal permitting the tent owners for digging and dumping of waste, plastic, etc.

6. Let the DPCC take further action in accordance with law in the light of grievances of the applicant by maintaining vigil and preventing violation of environmental norms, following due process of law. In view of the order of the Delhi High Court prohibiting use of parks for social, cultural, commercial, marriage or other functions and the directions of DPCC dated 13.12.2019 under the Water, Air and EP Acts that no park can be used for social, cultural, commercial, marriage or other functions and the Executive Engineer (Horticulture) of DDA and the MCD will be accountable for the violations, further direction of installing ETP is contradictory as such question does not arise if no such social, cultural, commercial or marriage function is to be held in the parks. This needs to be strictly enforced by the Horticulture Department of DDA and MCD. The DPCC may also modify its directions accordingly and strictly enforce

the prohibitions as per orders of Delhi High Court. Similarly, plea of DPCC to depend on amendment by DDA is an attempt to avoid responsibility as even without such amendment powers under the EP Act and the Water Act override any other statute which cannot stand in the way of enforcement of environmental norms particularly in view of orders of Delhi High Court, prohibiting use of parks for such functions.

The application is disposed of.

A copy of this order be forwarded to the DPCC and Horticulture Department of DDA and MCD by e-mail for compliance.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. Nagin Nanda, EM

February 04, 2021  
Original Application No. 515/2019  
DV

Annexure 'E'

ITEM NO.18 Court 10 (Video Conferencing)

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 15182/2021

(Arising out of impugned final judgment and order dated 04-02-2021  
in OA No. 515/2019 passed by the National Green Tribunal)

NORTH DELHI MUNICIPAL CORPORATION

Petitioner(s)

VERSUS

PRESIDENT BUDHELA WELFARE ASSOCIATION &amp; ANR.

Respondent(s)

( IA No.84281/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT and IA No.84279/2021-EXEMPTION FROM FILING O.T. and IA  
No.84278/2021-PERMISSION TO FILE APPEAL )

WITH

Diary No(s). 15754/2021 (XVII)

( IA No.84364/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT and IA No.84361/2021-PERMISSION TO FILE APPEAL )

Date : 02-08-2021 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE  
HON'BLE MR. JUSTICE V. RAMASUBRAMANIANFor Petitioner(s) Mr. Tushar Mehta, SGI  
Mr. Sanjiv Sen, Sr. Adv.  
Mr. Praveen Swarup, AOR  
Ms. Payal Swarup, Adv.  
Mr. Ameet Singh, Adv.  
Ms. Pareena Swarup, Adv.  
Mr. Raghvendra Shukla, Adv.  
Mr. K.P. Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Permission to file the appeals is granted.

Signature Not Verified  
Digitally signed by  
SUNIL KUMAR  
Date: 2021.08.03  
10:10:48 [S]  
Reason

Appeals are admitted.

Issue notice to the respondents.

Mr. Tushar Mehta, learned Solicitor General of India appearing on behalf of the appellants submits that the judgment and order under appeal has been passed without notice to the appellants- North Delhi Municipal Corporation (CA D. No. 15182 of 2021) and the South Delhi Municipal Corporation (CA D. No. 15754 of 2021). Accordingly, there will be stay of operation of the judgment and order under appeal. It is made clear that the directions of the Court in M.C. Mehta vs. Union of India reported in (2009) 17 SCC 683 with regard to the use of parks shall strictly be adhered to, and in no circumstances, shall use of parks for the purposes as mentioned in the said judgment be permitted for more than 10 days in a month.

(MANISH ISSRANI)  
COURT MASTER(SH)

(MATHEW ABRAHAM)  
COURT MASTER (NSH)